

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-105/2001/9275/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aminur Rahman,
Presiding officer,
Labour Court, Assam, Guwahati.

Dated Guwahati the nd 2 November, 2022.

Sub: Earned Leave.

Ref:- Your letter No. LCG.11/2002-03/653, dtd. 26.10.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for a period of 6 days from 14.11.2022 to 19.11.2022 along with station leave permission from the morning of 12.11.2022 till the morning of 21.11.2022** (prefixing 12.11.2022 & 13.11.2022 and suffixing 20.11.2022), has been granted. Further, you have been asked to hand over the charge of your Court and office to the District & Sessions Judge, Kamrup(M), Guwahati and in her absence the in-charge District & Sessions Judge, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-105/2001/9276-9277-9278/A, dated , 02-11-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. District & Sessions Judge, Kamrup(M), Guwahati.
3. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)